

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4364/2018

The 30th day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Ms. Rita,
D/o Shri Raghunath Prasad,
Aged about 58 years.
Group 'B'
R/o T-39, Dayal Park,
West Sagarpur, Delhi-110046

School Address:

PGT (Graphics) ID No.19820733
Dr. Rajinder Prasad Sarvodaya Vidyalaya,
President Estate, New Delhi-110004. .. Applicant

(By Advocate : Shri K.P. Gupta)

Versus

1. Govt. of NCT of Delhi,
Through its Secretary (Education),
Old Secretariat, Delhi-110054.
2. The Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi-110054.
3. The Deputy Director of Education (District Central)
Govt. of NCT of Delhi,
Office of the Deputy Director of Education (District Central)
Plot No.5, Old Mahila College Building,
Jhandewalan, Karol Bagh,
Delhi-110055.
4. The Deputy Director of Education (Zone-XXVI)
Govt. of NCT of Delhi,
Office of the Deputy Director of Education (District Central)
Plot No.5, Old Mahila College Building,
Jhandewalan, Karol Bagh,
Delhi-110055.

5. The Principal,
 Dr. Rajendra Prasad Sarvodaya Vidyalaya,
 President's Estate,
 New Delhi-110004. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, a PGT (Graphics) under the respondents, filed the O.A. seeking the following relief(s):

- (a) To issue appropriate time bound directions to the respondents to grant her the benefit of 2nd ACP w.e.f. 01.10.2006 and to place her in the grade pay of Rs.5400 in PB-3 of pay scale Rs.15600-39100 w.e.f. 01.10.2006.
- (b) To issue appropriate time bound directions to the respondents to grant the benefit of 3rd MACP Scheme w.e.f. 01.10.2012 and to place her in the grade pay of Rs. 6600 in PB-3 of pay scale Rs.15600-39100 w.e.f. 01.10.2012.
- (c) To issue appropriate time bound directions to the respondents to pay the arrears whatsoever fell due on account of up-gradation in pay scale and grade pay.
- (d) To issue appropriate specific directions to pay the interest @ 12% per annum on the arrears whatsoever become payable because of causing inordinate wilful delay in grant of the said benefit and payment of arrears.
- (e) Any other or further relief which this Hon'ble Court deems fit, just and proper in the peculiar circumstances of the case in interest of justice may also please be awarded.
- (f) Award the cost of the present proceedings."

3. It is submitted that the applicant made number of representations including Annexure A-15 representation dated

14.09.2018 and also got issued Annexure A-14 legal notice dated 06.09.2018 ventilating her grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-15 representation dated 14.09.2018 and Annexure A-14 legal notice dated 06.09.2018 got issued on behalf of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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